

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

OA No. 40 of 2002

Monday, this the 8th day of March, 2004

CORAM

HON'BLE MR. T.N.T. NAYAR, ADMINISTRATIVE MEMBER
HON'BLE MR. K.V. SACHIDANANDAN, JUDICIAL MEMBER

1. A.P. Janardhanan,
S/o A.P. Ayyappan,
(Retd. Shunter, Southern Railway, Calicut),
Jeena Vihar, Kizhivayal Nilam,
Thavandapuram Thazham, East Hill,
Calicut - 673 005
2. N. Padmanabhan,
S/o Govindan,
(Retd. Goods Driver, Southern Railway, Calicut),
Neroth Methal House, PO Malaparamba,
Calicut - 9
3. M. Devarajan,
S/o K Munsamy,
(Retd. Mail Driver, Southern Railway, Erode),
residing at No. 5/101-AI, Anna Nagar,
Jagir Ammapalayam,
Salem - 636 302

....Applicants

[By Advocate Mr. T.C. Govindaswamy]

Versus

1. Union of India, represented by the
Secretary to the Government of India,
(Chairman, Railway Board),
Ministry of Railways, New Delhi..
2. The General Manager,
Southern Railway, Head Quarters Office,
Park Town Po, Chennai-3
3. The Financial Adviser & Chief Accounts Officer,
Southern Railway, Head Quarters Office,
Park Town PO, Chennai-3
4. The Divisional Accounts Officer,
Southern Railway, Palghat Division,
Palghat.
5. The Senior Divisional Personnel Officer,
Southern Railway, Palghat Division,
Palghat.

[By Advocate Mr. P. Haridas]

The application having been heard on 8-3-2004, the
Tribunal on the same day delivered the following:

O R D E R

HON'BLE MR. T.N.T. NAYAR, ADMINISTRATIVE MEMBER

When the matter came up for hearing, Shri T.C. Govindaswamy, learned counsel for the applicants, submitted that the annexure to the impugned A1 order dated 30-7-2001 has been substituted by a fresh annexure and consequential order has been passed as per Railway Board's letter No. E(P&A)II-2001/RS4 dated 26-2-2004 and that, therefore, the applicants' grievance has been redressed. A copy of the said letter has been produced for our perusal. According to the learned counsel for the applicants, a copy of the letter has been given to the learned counsel for respondents also, which is admitted by the learned counsel for respondents. In view of the above, counsel has stated that the OA has become infructuous and that the same may be closed. Accordingly, the Original Application is closed as infructuous. No costs.

Monday, this the 8th day of March, 2004


K.V. SACHIDANANDAN
JUDICIAL MEMBER


T.N.T. ~~NAYAR~~
ADMINISTRATIVE MEMBER

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